

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:2269
ANSWERED ON:06.12.2012
ASSETS OF JUDGES
Thakur Shri Anurag Singh

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the judges of all High Courts and Supreme Court have declared their assets;
- (b) if so, the details thereof, State-wise;
- (c) whether this declaration is mandatory by law; and
- (d) if so, the details thereof and if not, the reasons therefor?

Answer

MINISTER OF LAW AND JUSTICE (DR. ASHWANI KUMAR)

(a) to (d): At present, declaration of assets by Judges of the High Courts and Supreme Court is not mandatory by law. As a result, the procedure adopted for declaration of assets by Judges in the Supreme Court and High Courts is different in different High Courts. The status with respect of declaration of assets by Judges of the Supreme Court and High Court-wise status of declaration of assets, is given at the Annex.

`The Judicial Standards and Accountability Bill, 2012`, which has been passed by the Lok Sabha has provisions for the Judges to declare their assets and liabilities. Thus, declaration of assets by them will become mandatory after the Bill has been passed by the Rajya Sabha and it becomes an Act.